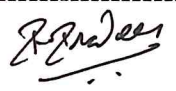

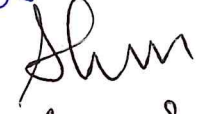
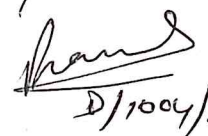
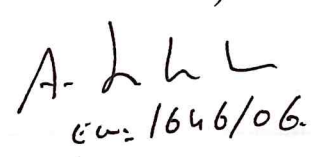


IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON 27.06.2024 THROUGH PHYSICAL HEARING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : TCP/25/2016
NAME OF THE PETITIONER(S) : Mekuba Petroleum India Pvt. Ltd. & 3 Ors.
NAME OF THE RESPONDENTS : Wynns Mekuba India Pvt. Ltd. & 5 Ors.
UNDER SECTION : Sec 397/398 of CA 1956

S.NO.	NAME (IN CAPITAL)	DESIGNATION REPRESENTATION BY WHOM	SIGNATURE
1)	PRAVEEN . R for Ravi Rajagopal	Advocate for Respondents 4x5	
2.	A.M. Sridharan	Counsel for P3	
3.	S. KUMAR	Petitioner no 3	
4.	Pranav G, Adv	for Respondent No2	 D/1004/2018
5.	A-JUTHILIN JINU Jebarson	For. Petitioner no: 1 & 2	 ew-1646/06

ORDER

Present: Mr. A.Juhilin Jinu Jebarson, Ld. Counsel for P1 and P2.
Mr. A.M.Sridharan, Ld. Counsel for P3.
Mr. S.Kumar, P3 in person.
Mr. G. Pranav, Ld. Counsel for R2.
Mr. Ravi Rajagopalan, Ld. Counsel for R4 & R5.

Heard.

As seen from the record, P1 is the Company being managed by P2, Director who is also managing R1. P3 is the brother of P2 and shareholder in P1 and R1. P4 is the sister of P2 and P3 and shareholder in P1 and R1. R2 is the foreign investor and majority shareholder in R1. R4 is the parent Company of R2 and R5 is subsidiary Company of R4. R6 is one of the shareholders in R1 Company.

The Petition was filed by four Petitioners i.e., P1 to P4 but later P1, P2 and P4 withdrew from the Petition.

Ld. Counsel for R4 and R5 submits that R4 and R5 have nothing to do with the Petition, except the fact that R4 is the parent Company of R2 and R5 is the subsidiary Company of R4.

Ld. Counsel appearing for P1 and P2 states that P2 is out of station. He has to take instructions as to the offer given by R2 regarding purchase of shares.

Ld. Counsel for R2 states that the offer was given in 2017 as to purchase of shares and usage of Trade Mark for a period of 3 years but now the offer is only purchase of shares and to immediately stop the usage of Trade Mark.

We are informed that P1 Company has been struck off. Ld. Counsels for the parties are directed to file the latest update of the status of P1 Company, whether it is struck off or is continuing.

It is seen that P2, P3 and P4 were the Directors in R1 Company, but P3 resigned and now P2 and P4 are the Directors in R1 Company. R2 appointed a nominee Director who resigned from R1 Company before filing of the Petition.

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On the last date, P3 was directed to serve notice on P4 also but despite service as seen from the Affidavit of service, P4 is not present either herself or through her Counsel.

List the Petition for hearing on **06.08.2024. (Physical hearing)**

-sd-

[VENKATARAMAN SUBRAMANIAM]
MEMBER (TECHNICAL)

MS

-sd-

[SANJIV JAIN]
MEMBER (JUDICIAL)